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Friday,

28th July, 2023

6 Sravana, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Friday, the 28th July, 2023/6 Sravana, 1945 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

BIRTHDAY GREETINGS

श्री जयराम रमेश (कर्नाटक): सर, इस तरफ भी देखा कीजिए। ...(व्यवधान)...

श्री सभापति : कई बार ऐसा होता है कि नज़र कहीं और होती है, निशाना कहीं और होता है।

Hon. Members, a very pleasant task, birthday greetings! I would like to extend my heartfelt birthday greetings to Shri Dineshchandra Jemalbhai Anavadiya. He has been a Member of this august House since February, 2021. His contribution as member of the Institute of Teaching and Research in Ayurveda, Jamnagar, has been remarkable. He has also been actively promoting *Navratri* celebrations across the State. On my own and your behalf, I wish him a long, healthy and happy life.

Hon. Members, I take the opportunity to wish birthday greetings to our another Member, Shri M. Mohamed Abdulla. His birthday falls on 30th July. He has been a Member of this House since September, 2021. He is also a multi-faceted personality, social worker, journalist, management consultant, publisher and author. He has been a pioneer in Tamil computing. On my own and your behalf, I wish him a long, healthy and happy life.

Hon. Members, even when the House is not in session, I have the honour, privilege and satisfaction of greeting personally, to the extent possible, our hon. Members. When some of the hon. Members are outside the country or beyond reach, it doesn't fructify. So, I take recourse to written greetings.

PAPERS LAID ON THE TABLE

Notifications of the Ministry of Railways

रेल मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(i) A copy (in English and Hindi) of the Ministry of Railways Notification No.

S.O. 2184 (E), dated the 16th May, 2023, exempting the introduction of certain types of signalling, as mentioned therein, from the application of the provisions of Sections 21, 22 and 23 of the Railways Act, 1989, as mentioned therein, under sub-section (2) of Section 196 of the said Act.

[Placed in Library. See No. L. T. 9856/17/23]

- (ii) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 455 (E), dated the 22nd June, 2023, publishing the Railway Claims Tribunal (Procedure) Amendment Rules, 2023, under sub-section (3) of Section 30 of the Railways Claims Tribunal Act, 1987.
- (iii) A copy (in English and Hindi) of the Ministry of Railways Notification No. S.O. 2868 (E), dated the 1st July, 2023, issued under sub-clause (ii) of clause (b) of sub-section (4) of Section 4 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016, notifying that the Railway Claims Tribunal is allowed to perform Aadhaar Authentication, on voluntary basis, for verification of certain purposes, as mentioned therein.

[Placed in Library. For (ii) and (iii) See No. L. T. 9854/17/23]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : महोदय, मैं मूल अधिसूचना संख्या का.आ. 371 (अ), दिनांक 8 फरवरी, 2017 में उल्लिखित कितपय प्रविष्टियों को प्रतिस्थापित करते हुए उक्त अधिसूचना का संशोधन करने वाली आधार (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्ष्यित परिदान) अधिनियम, 2016 की धारा 7 के अधीन जारी की गई उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अधिसूचना संख्या का.आ. 2659 (अ), दिनांक 15 जून, 2023, की एक प्रति(अंग्रेजी और हिंदी में) सभा पटल पर रखती हूँ।

[Placed in Library. See No. L. T. 9711/17/23]

- I. Report and Accounts (2021-22) of GeM and related papers
- II. Accounts (2021-22) of NEIA Trust, Mumbai and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY

(SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay on the Table:-

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
 - (a) Fifth Annual Report and Accounts of the Government e-Marketplace (GeM), for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L. T. 9713/17/23]

- II. A copy each (in English and Hindi) of the following papers:
- (a) Annual Accounts of the National Export Insurance Account (NEIA) Trust, Mumbai, for the year 2021-22, together with the Auditor's Report on the Account.
- (b) Review by Government on the working of the above Trust.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 9998/17/23]

- I. Notifications of the Ministry of Agriculture and Farmers Welfare
- II. Report and Accounts (2021-2022) of SFAC, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (SUSHRI SHOBHA KARANDLAJE): Sir, I lay on the Table:-

- I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
 - (1) G.S.R. 211 (E), dated the 23rd March, 2023, publishing the Insecticides (Second Amendment) Rules, 2023.

- (2) G.S.R. 274 (E), dated the 6th April, 2023, publishing the Insecticides (Third Amendment) Rules, 2023.
- (3) G.S.R. 315 (E), dated the 26th April, 2023, publishing the Insecticides (Fourth Amendment) Rules, 2023.

[Placed in Library. For (1) to (3) See No. L. T. 9687/17/23]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:—
 - (1) G.S.R. 190 (E), dated the 15th March, 2023, publishing the Dried Figs Grading and Marking Rules, 2023.
 - (2) G.S.R. 191 (E), dated the 15th March, 2023, publishing the Named Flours Grading and Marking Rules, 2023.
 - (3) G.S.R. 229 (E), dated the 28th March, 2023, publishing the Poha Grading and Marking Rules, 2023.
- (4) G.S.R. 480 (E), dated the 5th July, 2023, publishing the Multi-Source Edible Oils Grading and Marking Rules, 2023.
- (5) G.S.R. 497 (E), dated the 11th July, 2023, publishing the Vegetable Oils Grading and Marking (Amendment) Rules, 2023.

[Placed in Library. For (1) to (5) See No. L.T. 9999/17/23]

- (iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:—
- (1) S.O. 623 (E), dated the 8th February, 2023, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Amendment Order, 2023.
- (2) S.O. 1011 (E), dated the 3rd March, 2023, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Second Amendment Order, 2023.
- (3) S.O. 1012 (E), dated the 2nd March, 2023, amending the Notification No. S.O. 4496 (E), dated the 23rd September, 2022, by substituting certain entries, in that Notification.
- (4) S.O. 1024 (E), dated the 2nd March, 2023, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Third Amendment Order, 2023.
- (5) S.O. 1025 (E), dated the 2nd March, 2023, notifying certain specifications in

- respect of Nano Di Ammonium Phosphate Fertilizer (liquid) to be manufactured by M/s Indian Farmers Fertiliser Co-operative (IFFCO).
- (6) S.O. 1026 (E), dated the 2nd March, 2023, notifying certain specifications in respect of Nano Di Ammonium Phosphate Fertilizer (liquid) to be manufactured by M/s Corromadel International Ltd.
- (7) S.O. 1048 (E), dated the 6th March, 2023, notifying certain specifications in respect of Nano Urea to be manufactured by M/s Ray Nano Science and Research Centre.
- (8) S.O. 2216 (E), dated the 17th May, 2023, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Fourth Amendment Order, 2023.
- (9) S.O. 2345 (E), dated the 29th May, 2023, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) Fifth Amendment Order, 2023.

[Placed in Library. For (1) to (9) See No. L.T. 10000/17/23]

- II. A copy each (in English and Hindi) of the following papers:
- (a) Annual Report and Accounts of the Small Farmers' Agri-Business Consortium (SFAC), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Consortium.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10001/17/23]

- I. Notifications of the Ministry of Textiles
- II. Reports and Accounts (2021-2022 and 2020-21) of NJMC, Kolkata; HHEC, New Delhi and BIC, Kanpur and related papers

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under sub-section (2) of Section 3 of the Jute Packaging Material (Compulsory Use in Packing Commodities) Act, 1987:—
- (1) S.O.1532 (E), dated the 31st March, 2023, directing that the commodities, specified therein, shall be packed in jute packaging material for supply or distribution in a specified minimum percentage.

(2) S.O. 2726 (E), dated the 20th June, 2023, amending the Principal Notification No. S.O. 1532 (E), dated the 31st March, 2023, by substituting certain entries, as mentioned therein, in that Notification.

[Placed in Library. For (1) and (2) See No. L.T. 9715/17/23]

- II. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
- (i) (a) Forty-second Annual Report and Accounts of the National Jute Manufactures Corporation Limited, (NJMC), Kolkata, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 9717/17/23]

- (ii) (a) Sixty-third Annual Report and Accounts of the Handicrafts and Handlooms Exports Corporation of India Limited (HHEC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 10002/17/23]

- (iii) (a) One Hundred and first Annual Report and Accounts of the British India Corporation Limited (BIC), Kanpur, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company and its subsidiary companies.
 - (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a), (ii) (a) and (iii) (a) above.

[Placed in Library. *See* No. L.T. 9716/17/23]

- I. Notifications of the Ministry of Commerce and Industry
- II. Reports and Accounts (2021-22) of the India International Convention and Exhibition Centre Limited, New Delhi and CPPRI, Saharanpur and related papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI

SOM PARKASH): Sir, I lay on the Table:-

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade), under sub-section (2) of Section 40 of the National Institute of Design Act, 2014:—
 - (1) No. 24024/59/2022-IPR-V., dated the 6th April, 2023, publishing the National Institute of Design, Haryana Statutes, 2023.
 - (2) No. 24024/59/2022-IPR-V., dated the 6th April, 2023, publishing the National Institute of Design, Assam Statutes, 2023.
 - (3) No. 24024/59/2022-IPR-V., dated the 17th April, 2023, publishing the National Institute of Design, Andhra Pradesh Statutes, 2023.
 - (4) No. 24024/59/2022-IPR-V., dated the 18th April, 2023, publishing the National Institute of Design, Madhya Pradesh Statutes, 2023.

[Placed in Library. For (1) to (4) See No. L.T. 10002A/17/23]

- II. (i) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
 - (a) Fifth Annual Report and Accounts of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) Statement by Government accepting the above Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 10002A/17/23]

- (ii) A copy each (in English and Hindi) of the following papers:
- (a) Annual Report and Accounts of the Central Pulp and Paper Research Institute (CPPRI), Saharanpur, Uttar Pradesh, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10002A/17/23]

- I. Reports and Accounts (2020-21 and 2021-22) of the Agrinnovate India Limited, New Delhi and related papers
- II. Accounts (2020-21) of the Central Agricultural University, Imphal and related papers
- III. Report and Accounts (2021-22) of RLBCAU, Jhansi and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री केलाश चौधरी)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हुं:-

- I. (1) A copy each (in English and Hindi) of the following papers, under subsection (1) (b) of Section 394 of the Companies Act, 2013:—
- (i) (a) Annual Report and Accounts of the Agrinnovate India Limited, New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (ii) (a) Annual Report and Accounts of the Agrinnovate India Limited, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (i) (a) and (ii) (a) above.

[Placed in Library. For (i) and (ii) See No. L.T. 9834/17/23]

- II. (1) A copy each (in English and Hindi) of the following papers, under subsection (4) of Section 30 of the Central Agricultural University Act, 1992:—
 - (a) Annual Accounts of the Central Agricultural University, Imphal, Manipur, for the year 2020-21, together with the Auditor's Report on Account.
 - (b) Review by Government on the working of the above University.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) above.

[Placed in Library. See No. L.T. 9832/17/23]

- III. (1) A copy each (in English and Hindi) of the following papers, under subsection (3) of Section 30 and subsection (4) of Section 31 of the Rani Lakshmi Bai Central Agricultural University Act, 2014:—
 - (a) Annual Report of the Rani Lakshmi Bai Central Agricultural University (RLBCAU), Jhansi, Uttar Pradesh, for the year 2021-22.
 - (b) Annual Accounts of the Rani Lakshmi Bai Central Agricultural University, Jhansi, Uttar Pradesh, for the year 2021-22 and the audit Report thereon.
 - (c) Review by Government on the working of the above University.
- (2) Statements (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) (a) and (b) above.

[Placed in Library. See No. L.T. 9833/17/23]

Notification of the Ministry of Communications

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN): Sir, I lay on the Table, under Section 37 of the Telecom Regulatory Authority of India Act, 1997, a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications) Notification No. G.S.R. 305 (E), dated the 19th April, 2023, publishing the Telecom Disputes Settlement and Appellate Tribunal (Officers) Recruitment Rules, 2023.

[Placed in Library. See No. L.T. 9718/17/23]

MESSAGES FROM LOK SABHA

- (I) The Repealing and Amending Bill, 2023.
- (II) The *Jan Vishwas* (Amendment of Provisions) Bill, 2023.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages

received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Repealing and Amending Bill, 2023, as passed by Lok Sabha at its sitting held on the 27th July, 2023."

(II)

In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Jan Vishwas (Amendment of Provisions) Bill, 2023, as passed by Lok Sabha at its sitting held on the 27th July, 2023."

I lay a copy each of the Bills on the Table.

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EXTERNAL AFFAIRS

SHRI PRAKASH JAVADEKAR (Maharashtra): Sir, I lay on the Table, a copy (in English and Hindi) of the Twenty-third Report of the Department-related Parliamentary Standing Committee on External Affairs (Seventeenth Lok Sabha) on Action Taken by the Government on the Observations/Recommendations contained in the Sixteenth Report of the Committee on 'India's Soft Power and Cultural Diplomacy: Prospects and Limitations'.

REPORTS OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

श्री जुगलिसंह लोखंडवाला (गुजरात) : महोदय, मैं अन्य पिछड़े वर्गों के कल्याण संबंधी समिति (2022-23) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी) में सभा पटल पर रखता हूं:-

(i) Twentieth Report on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Madras Fertilizers Limited (MFL), Brahmaputra Valley Fertilizer Corporation Limited (BVFCL) and Fertilisers and Chemicals

Travancore Limited (FACT)' pertaining to Ministry of Chemicals and Fertilizers (Department of Fertilizers); and

(ii) Twenty-first Report on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Employees' State Insurance Corporation (ESIC)' pertaining to Ministry Labour and Employment.

STATEMENTS BY MINISTERS

Status of implementation of recommendations/observations contained in the 14th Report of the Department-related Parliamentary Standing Committee on Railways

रेल मंत्रालय में राज्य मंत्री; कोयला मंत्रालय में राज्य मंत्री; तथा खान मंत्रालय में राज्य मंत्री (श्री दानवे रावसाहेब दादाराव): महोदय, मैं रेल मंत्रालय की अनुदान मांगों (2023-24) के संबंध में विभाग संबंधित - रेल संबंधी संसदीय स्थायी समिति के 14वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में एक वक्तव्य सभा पटल पर रखता हूं।

Status of implementation of recommendations/observations contained in the 37th
Report of the Department-related Parliamentary Standing Committee
on Labour, Textiles and Skill Development

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES; AND THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHANA VIKRAM JARDOSH): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the 37th Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on 'Development of Manmade Fibre' pertaining to the Ministry of Textiles.

Status of implementation of recommendations/observations contained in the $174^{\rm th}$ Report of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA SINGH PATEL): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the 174th Report of the Department-related Parliamentary Standing Committee on Commerce on

Demands for Grants (2022-23) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

Status of implementation of recommendations/observations contained in the 172^{nd} and 175^{th} Reports of the Department-related Parliamentary Standing Committee on Commerce

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI SOM PARKASH): Sir, I lay the following statements regarding:-

- (a) Status of implementation of recommendations/observations contained in the 172nd Report of the Department-related Parliamentary Standing Committee on Commerce on "Promotion and Regulation of e-commerce in India" pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.
- (b) Status of implementation of recommendations/observations contained in the 175th Report of the Department-related Parliamentary Standing Committee on Commerce on action taken by the Government on the recommendation/observations of the Committee contained in its 168th Report on Demands for Grants (2022-23) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

STATEMENT REGARDING GOVERNMENT BUSINESS

MR. CHAIRMAN: Now, Statement regarding Government Business - Shri V. Muraleedharan.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I rise to announce that the Government Business for the week commencing Monday, the 31st of July, 2023, will consist of:

- 1. Consideration and passing of the Mediation Bill, 2021.
- 2. Discussion on Statutory Resolution seeking disapproval of the Government of National Capital Territory of Delhi (Amendment) Ordinance, 2023 (No. 1 of 2023) promulgated by the President of India on the 19th of May, 2023 and consideration

and passing of the Government of National Capital Territory of Delhi (Amendment) Bill, 2023.

...(Interruptions)...

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सभापति महोदय, यह ...(व्यवधान)...

MR. CHAIRMAN: It is not good. ...(Interruptions)... I do not appreciate it. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... Hon. Minister, please continue.

SHRI V. MURALEEDHARAN: Sir, next is number 3.

- 3. Consideration and passing of the following Bills, after their introduction:
 - i. The Advocates (Amendment) Bill, 2023; and
 - ii. The Press and Registration of Periodicals Bill, 2023.
- 4. Consideration and passing of the following Bills, as passed by Lok Sabha:
 - i. The Biological Diversity (Amendment) Bill, 2023, as reported by Joint Committee;
 - ii. The Multi-State Cooperative Societies (Amendment) Bill, 2023, as reported by Joint Committee:
 - iii. The Forest (Conservation) Amendment Bill, 2023, as reported by Joint Committee;
 - iv. The Jan Vishwas (Amendment of Provisions) Bill, 2023, as reported by Joint Committee; and
 - v. The Repealing and Amending Bill, 2023.
- 5. Consideration and passing of the following Bills, after they are passed by Lok Sabha:
 - i. The National Nursing and Midwifery Commission Bill, 2023;
 - ii. The National Dental Commission Bill, 2023;
 - iii. The Registration of Births and Deaths (Amendment) Bill, 2023;
 - iv. The Mines and Minerals (Development and Regulation) Amendment Bill, 2023;
 - v. The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023;

- vi. The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023;
- vii. The Jammu and Kashmir Reservation (Amendment) Bill, 2023;
- viii. The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023;
- ix. The Inter-services Organisation (Command, Control and Discipline) Bill, 2023;
- x. The Offshore Areas Mineral (Development and Regulation) Amendment Bill, 2023; and
- xi. The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023.
- 6. Consideration and passing of the Indian Institutes of Management (Amendment) Bill, 2023, after it is introduced, considered and passed by Lok Sabha.

FAREWELL TO THE RETIRING MEMBER

MR. CHAIRMAN: Hon. Members... ... (Interruptions)...

श्री जयराम रमेश (कर्नाटक): सर, आज कोई सुओ मोटो स्टेटमेंट नहीं है। ...(व्यवधान)...

MR. CHAIRMAN: Farewell to Retiring Member. ...(Interruptions)... That will come. ...(Interruptions)... There was a mosquito on my pad. I was wondering it came from which part of the House! ...(Interruptions)... But I will find out later on and reach to the truth. ...(Interruptions)... Hon. Members... ...(Interruptions)...

SHRI RAGHAV CHADHA (Punjab): Sir, the fact that this House is discussing... (Interruptions)...

MR. CHAIRMAN: You are not on your seat. Please go to your seat. ...(Interruptions)...

SHRI RAGHAV CHADHA: I was discussing something with Mr. Chidambaram. I am going to my seat....(Interruptions)...

MR. CHAIRMAN: Please have a meeting outside. ... (Interruptions)...

SHRI RAGHAV CHADHA: But, Sir, we should not be discussing it in the House... (Interruptions)...

MR. CHAIRMAN: Farewell to Retiring Member.

It is always a touching, emotive moment where one amongst us, who has been here for long, is parting company because of constitutional mechanism. There is one such person today. Hon. Members, today, we bid farewell to our colleague from the State of Goa, Shri Vinay Dinu Tendulkar.

He was elected to this august House in July, 2017. He is a multi-faceted personality, an engineer, a social worker, an artist, and has served as a Cabinet Minister in the State of Goa. In 2020, speaking during Zero Hour in Rajya Sabha, he created history of sorts and became the first Member to address this august House in Konkani with simultaneous interpretation on allowing *Dhirio* (bull fight) in Goa.Both the language and the event are memorable. Shri Tendulkar has acted in more than 150 plays in Marathi and Konkani. Hon. Members, retirement from Rajya Sabha is just a transitory phase. It is not retirement *per se*; it is 're-attire-ment'. I am sure that the retiring Members will continue to serve the nation in other capacities. His contributions have embellished and enhanced the dignity and prestige of this august House. I wish him good health and happiness as he prepares for a new phase in life. I am happy to report to the hon. Members that when former Members of this august House happen to be in the capital city, Rajya Sabha Secretariat will be extremely responsive to their needs, including that of accommodation.

Yes, yes. Hon. Members, I give the floor to Shri Vinay Dinu Tendulkar.

श्री विनय दीनू तेंदुलकर (गोवा): चेयरमैन सर, आपने मुझे बोलने का मौका दिया, इसके लिए आपका धन्यवाद। मैं आज इस हाउस से रिटायर हो रहा हूं। मैं अपनी पार्टी को बहुत धन्यवाद देता हूं। हमारे पूर्व राष्ट्रीय अध्यक्ष, अमित भाई शाह जी, पूर्व डिफेंस मिनिस्टर मनोहर भाई परिकर जी, श्रीपाद नाईक जी, प्रधान मंत्री नरेन्द्र मोदी जी, हमारे राष्ट्रीय अध्यक्ष नड्डा जी, हमारे सभागृह के नेता पीयूष गोयल जी, मेरे संगठन मंत्री बी.एल. संतोष जी, मेरे प्रदेश के पूर्व संगठन मंत्री सतीश ढोंड जी और मैं जिन समितियों में था, उनके सभी मेरे साथी, मेरे पूर्व अध्यक्ष देरेक ओब्राईन जी, तिरुची शिवा जी, विजयसाई रेड्डी जी और टी. जी वेंकटेश जी, जिन्होंने मुझे मार्गदर्शन दिया।

एक माननीय सदस्य : खरगे जी।

श्री विनय दीनू तेंदुलकर: खरगे जी मेरी कमेटी में नहीं थे। मैं सभी का धन्यवाद करता हूं। सर, मैं सामान्य कुटुम्ब में जन्मा हुआ और माइन्स में कामगार था। मेरी पार्टी ने मुझे बहुत बड़ा कद दिया, मुझे छह साल इस सभागृह में सेवा करने का मौका दिया, इसलिए मैं अपनी पार्टी का धन्यवाद करता हूं। सभापति जी, मैं आपका धन्यवाद करता हूं, डिप्टी चेयरमैन का भी धन्यवाद करता हूं। पहली बार मुझे अपनी मातृभाषा कोंकणी में बोलने का मौका मिला। मैं राज्य सभा के सभी कर्मचारियों का भी धन्यवाद करता हूं, उन्होंने मुझे अच्छा सहयोग दिया।

आज मैं इस सभागृह से रिटायर हो रहा हूं, लेकिन राजनीति से नहीं। हम राजनीति करते रहेंगे और 2024 में एक बार फिर प्रधान मंत्री मोदी जी को चुनकर लाएंगे, धन्यवाद।

REGARDING NOTICES RECEIVED UNDER RULE 267

MR. CHAIRMAN: Hon. Members, anyone who retires from this House is never a tired person. He or she would continue to make contributions all over. Hon. Members, today, I have received 47 notices under Rule 267. They are from Shri Mallikarjun Kharge, Shri Pramod Tiwari, Shri Tiruchi Siva, Shri M. Shanmugam, Dr. John Brittas, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas, Dr. Santanu Sen, Prof. Manoj Kumar Jha, Shri Sushil Kumar Gupta, Shri Abdul Wahab, Shri Shaktisinh Gohil, Shri Jairam Ramesh, Shri M. Mohamed Abdulla, Shri K.R.N. Rajeshkumar, Shrimati Ranjeet Ranjan, Shri Neeraj Dangi, Shri Raghav Chadha, Shri Elamaram Kareem, Shri K. Vanlalvena, Dr. Amee Yajnik ... (Interruptions)... Next time I will ...(Interruptions)... Shri Saket Gokhale, Shrimati Shanta Chhetri, Shrimati Mausam Noor, Shri Imran Pratapgarhi, Shri A. A. Rahim, Shri Vivek K. Tankha, Shri Derek O'Brien, Ms. Sushmita Dev, Dr. Fauzia Khan, Shri P. Wilson, Shri Mukul Balkrishna Wasnik, Shri Syed Nasir Hussain, Prof. Ram Gopal Yadav, Shrimati Jaya Bachchan, Shri Javed Ali Khan, Shri Sandosh Kumar P, Shrimati Vandana Chavan, Shri Sandeep Kumar Pathak, Shri Rajeev Shukla, Ms. Dola Sen, Shrimati Jebi Mather Hisham, Shri Deepender Singh Hooda, Shri Akhilesh Prasad Singh, Shri Aneel Prasad Hegde, Dr. Kanimozhi NVN Somu and Dr. V. Sivadasan.

Hon. Members, all these notices are with respect to expression of their concern over prevailing situation in Manipur. Hon. Members, this is a situation that I have countenanced during the entire week. In large number, Members have invoked Rule 267 raising the same issue and I had indicated to this august House on 20th of July 2023, in expressed terms, that Short Duration Discussion Notice on the point was accepted by me and the Government had expressed its willingness to discuss the same.

Hon. Members, we, in this House, are to exemplify our actions that are nationally acclaimed, that inspire and motivate people at large. Having this scenario every day, with the same situation, does not evoke the kind of respect to which otherwise we should be entitled. Hon. Members, our actions have to be so exemplified that people at large are motivated to emulate them. I get inputs from all over. They indicate worrisome, alarming concern. I would, therefore, appeal to the wisdom of the House to rise above partisan interests and work in a manner so that Short Duration Discussion to which I have agreed is...(Interruptions)...

SHRI JAIRAM RAMESH (Karnataka): Sir, our demand is different. ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, every day including the last Session and earlier to that, we had a number of notices under Rule 267. If I go into the precedent of it, in this century, in the last 23 years, the House is fully aware as to how many such notices have been admitted. And that being the scenario, I face a prospect every day. ...(Interruptions)... Just imagine the consequence of it. The entire nation looks at Question Hour, the work that is to be done. ...(Interruptions)... Question Hour is the heart of parliamentary working. ...(Interruptions)...

SHRI DEREK O'BRIEN (West Bengal): Sir, we are aware of it....(Interruptions)...

MR. CHAIRMAN: I know. ...(Interruptions)... You are aware of it; you don't have to state. Just lend your ears. ...(Interruptions)... Once you lend your ears, you will understand. ...(Interruptions)... Please take your seat. ...(Interruptions)...

SHRI DEREK O'BRIEN: Sir, ... (Interruptions)...

MR. CHAIRMAN: Mr. Derek O'Brien, it has become your habit to engage into theatrics. You rise every time; you think it is your prerogative. The minimum thing which you can exemplify is to show respect to the Chair. When I am saying something, you rise and create theatrics....(Interruptions)...

SHRI DEREK O'BRIEN: Sir, I am...(Interruptions)... You have used the word 'theatrics'....(Interruptions)... I am on the rule....(Interruptions)...

MR. CHAIRMAN: Don't thump the table. ...(Interruptions)... Don't thump it. ...(Interruptions)... It is not a theatrics. ...(Interruptions)... We will not countenance this. ...(Interruptions)... I am so sorry. ...(Interruptions)... I will call the leaders. ...(Interruptions)... No, sorry. ...(Interruptions)... We can't suffer this. ...(Interruptions)... The House is adjourned for the day to meet at 11 a.m. on Monday, the 31st July, 2023.

The House then adjourned at twenty-seven minutes past eleven of the clock till eleven of the clock on Monday, the 31st July, 2023.

